12. Payment behaviour is regularly mointored and action is initiated for recovery including suspension of accreditation, legal notice, arbitration etc.

## Affairs of Kolkata DD Kendra

1093. SHRI TARINI KANTA ROY: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the answer to Unstarred Question 1591 given in Rajya Sabha on the 4th August, 2003 and state:

(a) whether the dues pertaining to sponsors of programmes "Aajke" and "Mukho Mukhi" have been realised; and

(b) the action taken against the official responsible for the loss?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI): (a) and (b) Prasar Bharati have informed that there are no principal dues of the programme "Aajke". However, an amount of Rs. 1,10,92,320/- is still outstanding in respect of the programme "Mukho Mukhi". As the matter is *sub-judice*, the recovery of the above amount and other actions will depend upon the outcome of the court case pending in the Kolkata High Court.

#### Promotion of entertainment industry

†1094. SHRI MY MYSURAREDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether India's performance at international festivals and musical events has been disappointing in the recent past;

(b) if so, whether Government propose to create a Council to promote country's entertainment industry; and

(c) the other measures Government propose to take to project India's cultures abroad through country's entertainment industry?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI): (a) The Film Industry in India is in the private sector and the Government does not maintain arjy statistics in this regard. However, Directorate of Film Festivals under this Ministry participates with Indian Panorama films in various International Film Festivals and also organizes several film expositions and special film festivals in various countries to project India's culture.

# [3 August, 2006]

## RAJYA SABHA

(b) and (c) The Film and Television Producers Guild of India has been requested to constitute a Export Promotion Council (EPC) in terms of the guidelines approved by the Department of Commerce. One of the major functions of the proposed EPC will be promotion of Indian cinema and television programmes abroad. Government has also been encouraging participation by film industry in global markets like, Cannes, American Film Market etc., in collaboration with Federation of Indian Chambers of Commerce and Industry and Confederation of Indian Industry. With a view to enhancing the visibility of the film industry abroad, film weeks and festivals are being held in various countries.

Audio-visual co-production agreement has been signed with the Republic of Italy and Government of UK and similar proposals from other countries are being explored to expand avenues for the Indian film industry.

## Loss suffered by NFDC

1095.SHRI T.T.V. DHINAKARAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is fact that National Film Development Corporation (NFDC) has been incurring losses continuously during the last three years;

(b) if so, the details thereof;

(C) the steps taken to remedy the situation;

(d) whether Government propose to revamp the technical/administrative set up; and

(e) if so, by when this is likely to be done?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI): (a) Yes, Sir.

(b) The losses suffered by the National Film Development Corporation for the past three years is as follows:

2004-05:	Rs. 3.87 crores	
2003-04:	Rs. 9.25 crores	
2002-03:	Rs. 6.63 crores	

However, during the year 2005-2006, as per the NFDC's unaudited account, the Corporation has made a marginal profit of Rs. 2.82 Crores.

(c) The following steps are being taken—